MR. SPEAKER: I have already seen what you wrote and I may tell you that when the Minister brought it to my notice; I asked him to lay it before the House.

243 Matters Under Rule

SHRI JYOTIRMOY BOSU: According to what is said in authoritative books the Speaker comes before the House and makes it known—(Interruptions)—Sir, what were the observations of the Chair?

MR. SPEAKER: When any matter is brought to the notice of the Chair, whoever sits in the Chair, the Minister—as directed by the Chair—has to bring it before the House and that is why I had asked him to bring it before the House. It was for the House to decide; not for the Speaker or any individual.

SHRI JYOTIRMOY BOSU: I shall read out the observation.

MR. SPEAKER: When I say I told him to bring it before the House please do not raise it. It is no use. I asked him to bring it before the House.

SHRI JYOTIRMOY BOSU: It says:

"The Speaker is in overall charge of discipline of the House and therefore he should be fully seized of the matter.

Everything should come before him, and it would be more proper if he himself mentions to the House what has happened."

After that, a motion can be brought. I think that will be more regular. Ten days have passed. You have not bothered to come before the House and make a report to the House.

MR. SPEAKER: The House has already taken a decision.

SHRI JYOTIRMOY BOSU :I maintain again that what was done was improper, irregular and it was a serious lapse on the part of the Chair.

MR. SPEAKER: I leave it to the House. I am in the hands of the Privileges Committee. Let them examine it and let us know.

SHRI H. N. MUKERJEE (Calcutta—North-East): Would you kindly make sure that we are not treated to an exhibition where the Chair is cross-examined and all kinds of things are brought up? It is better if these things are dscussed in your Chamber.

MR. SPEAKER: He takes pleasure in bringing everything to the House. Members bring many matters here which can be confined to the Chamber. It is so painful sometimes.

SHRI JYOTIRMOY BOSU: I am rather surprised. I have quoted from what the Chair had observed. After I made a submission I quoted that.

(11) OWNERSHIP OF LAND RECLAIMED FROM THE SEA WITHIN TERRITORIAL WATERS OF INDIA

भी संधु सिमये (बांका) म्यान्यसा
महोदय, कई हफ्ते पहले मैंने भारत के प्रादेशिक
ममुद्र के नीचे की जमीन की मिलकियत का
हवाल उठाया था और लोक समा का
ध्यान इस बात की भ्रोर खीचा था कि
महाराष्ट्र मरकार केन्द्र के भ्रधिकार तथा
सम्यान का अपहरण कर रही है। महाराष्ट्र मरकार का लैंड रेवेन्यू कोड भी धारा
297 का उल्लंधन करना है। उस को
राष्ट्रपति की स्वीकृति कैंस मिली यह रहस्यपूर्ण बात है। धारा 297 इस प्रकार
है ——

"All lands, minerals and other things of value underlying the ocean within the territorial waters or the continental shelf of India shall vest in the Union and be held for the purposes of the Union".

साथ साथ ग्राप केन्द्रीय सुची की एण्टी 27 भी देखिये ---

"Ports declared by or under law made by Parliament or existing law to be major ports, including their delimitation. and the constitution and powers of port authorities therein."

ग्राप से मैंने बार बार प्रार्थना की है कि मती महोदय को इस प्रश्न पर सफ़ाई देने का द्यादेश ग्राप दे। कभी कभी तो श्राप ऐसे ग्रादेश देने है. मगर इस विषय में भ्राप ने कोई स्पट्ट प्रादेश नही दिया है। मैंने इस सम्बन्ध मे श्री न्घरमैयाजी को भी पत्र लिखाया। उन्होंने कहा कि अगले सप्ताह में श्री गोखले जवाब देंगे। श्री गोखले ने स्वयं मझ को कहा कि बहुत जल्द उत्तर देंगे, लेकिन नाज्जब है अभी तक सरकार की तरफ से कोई स्वष्टीकरण नहीं भ्राया ।

कल बम्बई के मेरेएक मिन्न ने "लोकसला" दैनिक मे छपे एक ममाचार का कतरन मेरे पास भेजा है। यह सब से ग्रधिक विकीवाला मराठी दैनिक है। इस में विधि बंबालय के द्वारा दी गई जानकारी के माधार पर लोक मता के प्रतिनिधि ने मेरी बानों को गलत बताने का प्रयाम किया। पूरे ममत्वार की मंत्रा है कि मेरी दक्षीलों को बेब्नियाद साबिन किया जाय भीर महाराष्ट्र सरकार को मही ठहराया जाय। श्रगर लोकसता मेरे बयान की भपने से कोई धालोचना करता तो मै कुछ नही कहता। लेकिन लोक मत्ता के सम्बाददाता ने श्री हरि-भाई गोखले घीर विधि मंत्रालय का हथियार बन कर मेरे ऊपर आक्षेप किये है --यह इहन त्रनुचित है। मैंने जो वक्तव्य दिया था वह आप की अनुमति से दिया था। मेरा इस में कोई व्यक्तिगत स्वार्थ नहीं था। मै केन्द्र की खबीन और जायदाद की रक्षा

करना चाहताथा, सविधान की गरिमा की बहाना चाहता था, लेकिन यह खेर की बात है कि मंत्री महोदा ग्रपनी सफ़ाई सदन मे देने के वजाय ग्रप्रत्यक्ष ढग में मेरे ऊपर ममाचार पत्नो के द्वारा हमला कर रहे है। मेरे जैसे वसजोर झोर मताहीन सदस्य की बातें लोकमत्ता के प्रतिनिधि कभी नहीं छापते, लेकिन श्री हरिमाई गोखले स्वयं केन्द्रीय काबीना के सदस्य है, केन्ट के हितों की रक्षा करना उन का कर्त्तव्य ह, मगर वे महाराष्ट्र सरकार से मिल कर मेरे खिलाफ, प्रचार करवा रहेहै।

ग्रध्यक्ष महोदय, इसमे करोडों रुपये की जमीनों की बिकी श्री वसन्तराव नायक ने की है इसलिए ग्राप मेहरबानी करके मुझे कानन मन्त्री के खिलाफ नियम 184 के नहत प्रस्ताव पेश करने की इजाजत दे दें।

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFIARS H. R. GOKHALE): It is true that hon. Member had raised a question which I sought and do think, is intesomewhat complicated, resting and which involves an interpretation of article 297 of the Constituion. That is why, even though you have not given any direction, I have myself written to your Secretariat informing them that I am examining this question and will make a statement as early as possible. When I happened to meet the hon. Member a week ago, I myself told him that I am examining this question and will make a statement. I do not want to run away from that comitment, but is a question of time. This is a matter which requires careful examination because it is not a question of Bombay alone; whatever view we take on article 297 will apply to all the four shores of the country. We have to examine all the aspects of the laws of the sea and international law will have to be gone into. Sir, I assure you and I assure the hon. Member that next week I will make a statement.